

(2021) 07 SEBI CK 0079

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 702 Of 2021, Appeal No. 472 Of 2021

Avance Technologies Limited

APPELLANT

Vs

BSE Limited & Anr

RESPONDENT

Date of Decision : 14-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0079

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Srikrishna Bhamidipati, Manish Chhangani, Karthik Narayan, Abhiraj Arora, Rashi Dalmia

Judgement

1. There is a delay in the filing of the appeal. In view of the order of Supreme Court dated March 23, 2020 and April 27, 2021 in Suo Moto Writ

Petition (Civil) No. 3 of 2020, the delay in the filing of the appeal is condoned. The application is allowed.

2. Having heard the learned counsel for the parties, we direct the respondent to file a reply within three weeks from today.

Two weeks thereafter to the appellant to file a rejoinder. The matter would be listed for admission and for final disposal on September 2, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.